

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 063/00927/2018

Chandigarh, this the 16th day of January, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Peshawar Chand s/o Sh. Shanku Ram, aged about 62 years, r/o
VPo Harot, Tehsil Jaisinhpur, District Kangra (H.P.) 176095.

....APPLICANT

(By Advocate: Shri D.R. Sharma)

VERSUS

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi-110011.
2. The Chairman, Ordnance Factory Board, Ministry of Defence, 10A, Shahid Khudi Ram Boss Road, Kolkata 700001.
3. The General Manager, Ordnance Cable Factory, Chandigarh 160001.

....RESPONDENTS

(By Advocate: Shri T.S. Hundal proxy for Mr. Ram Lal Gupta)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Learned counsel representing the respondents seeks and is allowed permission to file reply during the course of day in the Registry.

2. Learned counsel representing the applicant submits that considering that short prayer made in the O.A. to direct the respondents to decide the pending legal notice dated 7.6.2016 (Annexure A-1) read with representation dated 20.9.2013

(Annexure A-6) to decide the same in terms of the order passed by the Jaipur Bench of this Tribunal in O.A. NO. 200/203/2014-

Moolchand Namdeo & Ors vs. Union of India and Ors. disposed of on 27.3.2014 this O.A. may be disposed of to take a decision on the same in a time bound manner.

3. Learned counsel representing the respondents has no objection to the prayer being granted.

4. Considering the short prayer made by the learned counsel for the applicant, we dispose of this O.A. at this stage with a direction to Competent Authority amongst the respondents to decide the indicated legal notice/representation of the applicant in accordance with law and the relied upon judgment within a period of one month from the date of receipt of copy of this order. The orders so passed by be duly communicated to the applicant.

5. Needless to mention, that the disposal of the O.A. will not be construed as an expression of any opinion on the merits of the case.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 16.01.2019
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